

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Or. No. 2 dtd. 30.6.99

Seen the petition. Heard the learned counsel for the petitioner. After hearing learned counsel for the petitioner we feel that this application can be disposed of at the admission stage by issuing appropriate direction to respondents. In view of this we have heard Shri S. Behera, learned Addl. Standing Counsel, on whom a copy of the petition has been served and have perused the records. The facts of this case are that in a departmental proceeding punishment of recovery ~~of sum of~~ a sum of Rs. 78,000 was imposed on the applicant in order dated 27.2.1999 against which the petitioner has filed an appeal dated 20.4.1999 before Res.2 vide Annexure-1. The applicant has stated that the appeal has not yet been disposed of and in the meantime 1/3rd of his salary is being recovered in pursuance of the punishment order. The petitioner has filed another representation dated 20.4.1999 vide Annexure-3 before Res.3 praying for staying order or recovery till the appeal is disposed of, but no orders on this have been passed. In view of this learned counsel for the petitioner prays that a direction be issued to Res.2 to dispose of the appeal within a period to be fixed by the Tribunal. After considering the submissions ~~made~~ by the learned counsel for both sides, the O.A. is disposed of with a direction to Res.2 to dispose of the appeal dated 20.4.1999 filed by the applicant within a period of 90 days from the date of receipt of this order in case the same is still pending with Res.2.

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VICE-CHAIRMAN

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MEMBER (JUDICIAL)

copies of order  
of 30.6.99 may be  
sent to despatch for  
issue.

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